

IN THE CENTRAL ALMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.No. 145/94.

Date of Order: 31-3-94.

Between:

B.Rayappa.

.. Applicant.

and

1. The Chief Post Master General,
Andhra Pradesh Circle, Hyderabad.
2. The Postmaster General,
Vijayawada.
3. The Assistant Director,
O/o the Postmaster General, Vijayawada.
4. Sri Kanneshwar Rao,

.. Respondents.

For the Applicant: Mr.K.Ananth Rao, Advocate

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE v.NEELADRI RAO : VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

Notice before admission, returnable by 13.6.1994.

Until further orders applicant should not be divested
of the Supervisory powers.

Prashant
Deputy Registrar(J)CC

To

1. The Chief Postmaster General, Andhra Pradesh Circle, Hyderabad.
2. The Postmaster General, Vijayawada.
3. The Assistant Director, Office of the Postmaster General, Vijayawada.
4. Sri Kanneshwar Rao, U.D.C.
O/o Postmaster General, Vijayawada.
5. One copy to Mr.K.Ananth Rao, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
7. One spare copy.

pjm

Prashant
31/3/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 31-3-1994

ORDER/JUDGMENT

M.A./R.A./C.A./No.

in

O.A.No.

145/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

